

Statement

The names of the Corporations/Societies/Other Autonomous Authorities brought within the purview of the Central Administrative Tribunal under Section 14 (2) of the Administrative Tribunals Act, 1985

Sl. Name of the Corporation/
No. Society/other authority

1. Central Board of Trustees constituted under the Employees Provident Fund and Miscellaneous Provisions Act, 1952.	Statutory Body
2. Employees' State Insurance Corporation	Corporation
3. Central Board for Workers, Education	Registered Society
4. National Labour Institute	Registered Society
5. National Council of Safety in Mines, Dhanbad.	Registered Society
6. Council of Scientific and Industrial Research	Society
7. Central Social Welfare Board	An authority controlled by Government
8. Indian Council of Agricultural Research	A Society controlled by the Government
9. Sports Authority of India	A Society controlled by the Government

[Translation]

Call Letters to Unemployed Persons

4953. SHRI SANDIPAN THORAT : Will the Minister of LABOUR be pleased to state :

(a) the number of persons who have got themselves registered in the Daryaganj employment exchange for clerical cadre during 1990, 1991, year-wise.

(b) whether not even a single person belonging to scheduled caste has been sent call-letter for employment by the above exchange so far since their registration;

(c) if so, the reasons therefor;

(d) whether irregularities are being committed where issuing call-letters for the clerical cadre by the above office; and

(e) if so, the number of complaints received by the Government in this regard and action taken by the Government thereon?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

Import of Teakwood

4954. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of FINANCE be pleased to state :

(a) whether the Teakwood can now be freely imported from Myanmar through Road route along Manipur boundary;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) The Border tree Agreement between India and Myanmar does not cover import of teakwood through the Moreh Land Customs Station on the Manipur-Myanmar border. The Myanmar Government also does not permit export of teakwood. Hence, licit import of teakwood is not permissible through the said route.

Article 371

4955. SHRI BHIM PRASAD DAHAL : Will the Minister of FINANCE be pleased to state :

(a) whether State Government of Sikkim has requested the Union Government not to extend direct central taxes in deference to Article 371 F of the Constitution;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Union Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) Government of Sikkim has requested the Central Government to defer the implementation of the direct tax laws in the state of Sikkim. The Chief Minister had written a letter dated 2nd July, 1996 to the Prime Minister of India in this matter. The Ministry of Finance is of the view that the direct tax laws have been validly extended to the state and their implementation will be beneficial to the people and the state of Sikkim.

Funds for PF by IDBI

4956. SHRI RAMESH CHENNITHALA : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Development Bank of India has sought funds from Provident funds, etc;

(b) if so, whether any decision has been taken in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) Yes, Sir. Industrial Development Bank of India (IDBI) has reported that it mobilises funds from Provident Funds under certificate of deposits, fixed deposits and bonds in accordance with the guidelines on deployment of Provi-